OA 104/2003 DATE OF ORDER: 12:13:2003

Babu Lal Meena son of Shri Moolchand Meena by caste Meena, aged about 42 years, resident of Sector No. 11, House No. 533, Malviya Nagar, Jaipur. At present working as Assistant Engineer (Electrical) (PAD), B.S.N.L., Electrical Circle, Jaipur.

Applicant:

## **VERSUS**

Union of India through its Secretary, Department of Communication, Ministry of Telecommunication, Sanchar Bhawan, New Delhi:

Chairman Cum Managing Director, B.S.N.L., Chandralok Building, 10th Floor, Janpath, New Delhi

Senior D.Q.G. (Electrical Works), Chandralok Building, 10th Floor, Janpath, New De lhi

Joint Dy. Director General (Electrical Works), B.S.N.L., Chandralok Building, 10th Floor, Janpath, New Delhi:

Respondents

Mr. Rajendra Soni, Counsel for the applicant

## CORAM:

Hon'ble Mr. M. Gupta, Member (Administrative)
Hon'ble Mr. M. Chauhan, Member (Judicial)

## ORDER (ORAL)

The applicant is aggrieved of the order dated 24-1.0-2002 (Annexure A/1) whereby he has been transferred from Jaipur to Simla. In relief clause, he has prayed for quashing the said order and for retaining him/Jaipur itself since a vacancy is available at Jaipur.

2.0 Heard the learned counsel for the applicant:

During the course of arguments, learned counsel for the applicant submits that the applicant came to Jaipur ten months and back/that as per respondents own O.M. containing guidelines for transfer, the applicant cannot be transferred out within eleven months. He further submits that applicant is an S.T. candidate and his wife is employed in the State Government. Earlier he was transferred to Jaipur on the ground that his wife is stationed at Jaipur. He also submits that if the husband & wife are employed with Central Govt. & State Govt., the authorities are required to kept the husband & wife together at the same station. He furthe submits that the applicant has since been relieved. The applicant has not made any representation.

In view of the submissions of the learned counsel for the applicant and without going into the merit of the case, we dispose of this OA at the admission stage itself with direction to the applicant to file a representation to respondent No. 1 alongwith a copy of this order with copies to respondents nos. 3 & 4 for information and by Speed Post within two weeks from today. In that event, the respondent No. 1 is directed to consider the case of the applicant and dispose of his representation through a speaking order within four weeks from the date of its receipt.

(M.L. CHAUHAN) MEMBER (J)

(H.O. GUPTA) MEMBER (A)